

आयकर अपीलिय अधीकरण, न्यायपीठ –“A” कोलकाता,  
**IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA**  
[Before Shri A. T. Varkey, Judicial Member & Shri Manish Borad, AM]

**I.T.A. No. 990/Kol/2019**  
**Assessment Year: 2014-15**

Sri Subhas Lal Agarwala (PAN: ACRPF8521F)	Vs	Assistant Commissioner of Income- tax, Circle-38, Midnapore.
Appellant		Respondent

Date of Hearing (Virtual)	08.09.2021
Date of Pronouncement	08.09.2021
For the Appellant	Shri Rakesh Jain, FCA
For the Respondent	Shir Supriyo Pal, Addl. CIT, DR

**ORDER**

**Per Shri A. T. Varkey, JM:**

This appeal has been preferred by the assessee against the order of the Ld. CIT(A)-11, Kolkata dated 28.02.2019 for AY 2014-15.

- At the outset, the AR of the assessee Shri Rakesh Jain has submitted that the assessee wants to withdraw this appeal since assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued form no. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2014-15 and Form 3 has been issued by the Department which is placed on file, we allow the assessee to withdraw the impugned appeal.

- In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-  
(Manish Borad)  
Accountant Member

Sd/-  
(A. T. Varkey)  
Judicial Member

Dated: 8<sup>th</sup> September, 2021

*Jd, Sr. PS*

Copy of the order forwarded to:

1. Appellant- Shri Subhas Lal Agarwala, Kiranitola Chowk, Station Road, Kotwali Paschim Midnapore, West Bengal-721101
2. Respondent – ACIT, Circle-38, Midnapore.
3. CIT(A)-11, Kolkata (sent through e-mail)
4. CIT, Kolkata.
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO  
ITAT, Kolkata Benches, Kolkata

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